

an>

Title: Need to rehabilitate the persons displaced due to acquisition of land by Mahanadi Coal Field Ltd. For mining operations in Orissa.

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): I would like to bring to the notice of the Government the problem regarding rehabilitation and resettlement of displaced persons due to land acquisition by Mahanadi Coalfields Ltd.

The company acquires land for mining operations under the Coal bearing Act. It takes approx 20 years for the completion of the land acquisition process. The land acquisition process in Padmavatipur, Kalamchui, Rakas and Solada Villages is still pending.

In Balanda village the mines have been fully exploited, production of coal has been fully undertaken and now the mines have even been closed down. But the fact is that the rehabilitation and resettlement of the villagers has not yet been completed.

The company has still not taken any decision regarding rehabilitation of displaced persons, employment of local youth, Health, sanitation plantation and peripheral development of the area.

The company also needs to abide by the recent rehabilitation and resettlement policy of the Government of Orissa and the decision of the Rehabilitation and Peripheral Development Advisory Committee.

Currently, about 5000 eligible persons are waiting for appointment by MCL.

I seek the immediate intervention of the Government to ensure that justice is meted out to the affected persons whose land was acquired by the Mahanadi Coalfields Ltd .